

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

109. M.A. 3355/2019, I.A. 2755/2023, I.A. 1167/2024,  
I.A. 1911/2024 In C.P.(IB)-506(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **28.06.2024**

NAME OF THE PARTIES: Dinesh Sharma

V/s.

Peerless Fabrikernce Ltd

**Appearance**

**For Applicant(In MA3355/2019) :** Adv. M. S. Bhardwaj

**For Respondent No. 1(In MA 3355/2019):** Adv. Vivek Khemka a/w Adv.  
Rushabh Thacker

**For Liquidator/Applicant in (IA2755/2023 & 1911/2024):** Adv  
Durgaprasad Halwai i/bJayesh Desai and Associates

SECTION 9 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**M.A. 3355/2019**

This is an application filed by the Liquidator under section 43(1) of IBC.

Vide order dated 14.03.2024, we allowed the name of the applicant to be substituted with the name of the Applicant i.e., Union Bank of India, Ministry of Commerce and Industry through the Development Commissioner SEEPZ-SEZ. Learned counsel for the Applicant Mr. M. S. Bhardwaj, seeks

adjournment on the ground that he is in a personal difficulty. At his request, the matter is adjourned to **23.08.2024**.

**I.A. 2755/2023, I.A. 1167/2024, I.A. 1911/2024**

List above IAs **on 23.08.2024**.

Sd/-

CHARANJEET SINGH GULATI  
Member (Technical)

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Sd/-

LAKSHMI GURUNG  
Member (Judicial)